

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.111/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016

NAME OF THE PARTIES: M/s. Stride Infracon Pvt. Ltd.

V/s.
M/s. Beech Town Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
⑨	yadav PK	Adv for petitioner	yadav
	Adv Mayur Shetty	Adv. for Respondent i/o Rajani Associates.	Shetty

Order

C.P. No. 111/397-398/CLB/MAH/2014

1. Both the sides are present.
2. Ld. Advocate for the Petitioner is seeking time. This Petition is pending since long and it appears that none of the side is serious in disposal of C.P (s). Under the circumstances considering the past record this C.P., it shall be decided on merits on the next hearing.
3. Next date of hearing is fixed on 21.10.2016 duly communicated to both the sides in the open court.

Dated: 19.09.2016

sd/-

Shri M.K. Shrawat
Member (Judicial)